



Survey No	Extent in Hectares/Ares	Extent in Acres/Cents
171/6	-31.0	0.76
173/3	-20.0	2.96
173/9	-40.0	0.98
176/2	-33.0	0.82
176/3	-3.0	0.07
177/3A	-23.5	0.70
171/5	-12.0	29.64
177/2A	-23.0	56.81
177/2B	-4.0	9.88
177/2C	-5.0	12.35
177/3B	-6.5	14.82
177/3C	-7.5	19.76
177/3D	-8.0	19.76
177/3E	-9.0	22.23
Total	3-30.5	8 Acre 14.25 Cents

NOTE 1 : Security Interest - Alchemist Asset Reconstruction Company Ltd.
 First Paripassu charge on All that piece and parcel of Nanja lands, situated at No. 124, Vallam (A) Village, Sriperumpudur Taluk, Kancheepuram District vide Patta No. 2345, lands admeasuring to 8 Acres 14.25 cents in the name of VME Properties Pvt. Ltd., shared with FinnFund (other term lender)

NOTES:
 *The creditors in their respective claim form have mentioned properties / assets of the principal borrower and other parties as well, however such security interests have not been considered in the instant CIRP and securities are created on the properties / assets of the corporate debtor have only been considered.

S. No.	Name of the Financial Creditor	Amount Claimed (Rs.)	Amount Admitted (Rs.)	Voting %	Security Interest*
1.	Alchemist Asset Reconstruction Company Ltd.	98,00,12,966	92,55,03,433	60.90	As per Note 1
2.	Dewan Housing Finance Corporation Limited	26,96,73,968	NIL	-	
3.	Finnish Fund for Industrial Corporation Ltd.	60,27,87,635	59,41,95,437	39.10	As per Note 2
TOTAL		185,24,74,569	151,96,98,870	100.00	

Updated upto 22.12.2021

Financial Creditors as on Insolvency Commencement date (02.09.2021)

VME PROPERTIES PRIVATE LIMITED (VMEPLL)
(UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS)

Note 2: Security Interest- Finnish Fund for Industrial Corporation Ltd.

First Paripassu charge on All that piece and parcel of Nanja lands, situated at No. 124, Vallam (A) Village, Sriperumpudur Taluk, Kancheepuram District vide Patta No. 2345, lands admeasuring to 8 Acres 14.25 cents in the name of VME Properties Pvt. Ltd., shared with Alchemist Asset Reconstruction Company (other term lender)

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Note 3 : The amount of claim admitted and voting share may undergo a revision in case any additional information/document coming to the notice of the Resolution Professional warrants the same in terms of regulation 14(2) of CIRP regulations

SAPAN MOHAN GARG
RESOLUTION PROFESSIONAL
IN THE MATTER OF VME PROPERTIES PRIVATE LIMITED
(UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS)

REGN. NO.: IBBI/IPA/-002/IP-N00315/2017-18/10903
REGD. ADD: C-585 Basement, #Z-94, Defence Colony,
New Delhi, National Capital Territory of Delhi - 110024

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PLACE: NEW DELHI
DATED: 22.12.2021